

GOVERNMENT OF INDIA
MINISTRY OF COMMERCE & INDUSTRY
(DEPARTMENT OF COMMERCE)

LOK SABHA
UNSTARRED QUESTION NO. 224
TO BE ANSWERED ON 18TH JULY, 2016

EXEMPTION TO EXPORTERS FROM SUBMITTING
LANDING CERTIFICATES

224. SHRI A. ARUNMOZHITHEVAN:

Will the Minister of **COMMERCE & INDUSTRY** (वाणिज्य एवं उद्योग मंत्री) be pleased to state:

- (a) whether the exporters have been facing difficulties in obtaining landing certificate from Shipping Lines and Agents;
- (b) if so, the details thereof along with the reaction of the Government thereto;
- (c) whether the Government has exempted exporters from submitting landing certificates of goods to avail duty benefits given under the reward scheme;
- (d) if so, the details thereof; and
- (e) whether this step has been taken as part of ease of doing business and reduction of transaction cost of the exporters and if so, the details thereof?

ANSWER

वाणिज्य एवं उद्योग राज्य मंत्री (श्रीमती निर्मला सीतारमण) (स्वतंत्र प्रभार)

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY
(INDEPENDENT CHARGE)

(SMT. NIRMALA SITHARAMAN)

(a) to (e): Obtaining landing certificates involves cost and time for exporters. The Government has modified the Merchandise Exports from India Scheme (MEIS) for exports made with effect from 04.05.2016, as a result of which landing certificate is no longer required for such exports.

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